

Central Administrative Tribunal
Principal Bench : : New Delhi

R.A. No. 4/2001
in
CP (Civil) No. 408/2000
in
OA No. 1624/2000

New Delhi this the 12th day of February 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr.A. Vedavalli, Member (J)

1. Smt. Abha Bharadwaj
W/o Dr. R. Bharadwaj,
R/o D-1/8, DDU Hospital Residential Complex,
Hari Nagar, New Delhi-110 064.
Employed as
Yoga Teacher in
Kendriya Vidyalaya,
Janakpuri, New Delhi-110058.
2. Smt. Madhu Sharma,
W/o Shri R.K. Sharma,
R/o M-38 New Mahavir Nagar,
New Delhi.
Employed as
Yoga Teacher in
Kendriya Vidyalaya,
Janakpuri, New Delhi-110058.
3. Smt. Kanta Vohra,
W/o Shri Devender Vohra,
R/o 109/B, Ramesh Nagar,
New Delhi
Employed as
Yoga Teacher in
Kendriya Vidyalaya,
Tagore Garden, New Delhi.
4. Smt. Rekha Pathak,
W/o Shri G.D. Pathak,
R/o 46 Laxmi Apartments,
Sector 9, Rohini, Delhi.
Employed as
Yoga Teacher in
Kendriya Vidyalaya,
Shalimar Bagh, New Delhi.
5. Smt. Rajni Sati,
W/o Shri C.S. Sati,
R/o B-549, Sector 5,
Kendriya Vihar, NOIDA
Employed as
Yoga Teacher in
Kendriya Vidyalaya, NOIDA.
6. Smt. Renu Saxena
W/o Shri A.K. Saxena,
R/o C-7/60, East of Kailash,
New Delhi.
Employed as
Yoga Teacher in

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Kendriya Vidyalaya,
Andrews Ganj, New Delhi-110 058.

7. Ms. Tajinder Kaur,
D/o Sardar Narayan Singh,
R/o DA/99/C, Hari Nagar,
New Delhi.
Employed as
Yoga Teacher in
Kendriya Vidyalaya,
Sector II, R. K. Puram,
New Delhi-110 022.
8. Smt. Usha Rani Sharma,
W/o Shri V.B. Sharma,
R/o 28, Plot B-5,
Deluxe Apartments,
Vasundara Enclave,
Delhi.
Employed as
Yoga Teacher in
Kendriya Vidyalaya,
AGCR Colony, Delhi.
9. Bharat Bhushan,
S/o Late Shri A.G. Lalkhera,
R/o 99-B, Ramesh Nagar, Delhi
Employed as
Yoga Teacher in
Kendriya Vidyalaya,
Vikashpur, New Delhi.

Applicants

(Through Advocate: Shri B.B. Raval

Versus

The Commissioner,
Kendriya Vidyalaya Sangathan,
18 Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.

Respondents

(Through Advocate : Shri S. Rajappa)

O R D E R (By Circulation)

Hon'ble Dr. A. Vedavalli, Member (J)

Perused the Review Application and the material
papers and documents placed on record.

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2. The applicants in the above RA are seeking review of this Tribunal's Interim Order dated 22.11.2000 passed in MA No. 2198/2000 in O.A. No. 1624/2000 (Annexure RA-8) (Page 35 of the paper book). It has been held by a Division Bench of this Tribunal in the said Order inter alia that "Whatever be the reason the fact remains that the interim orders were not extended beyond 22.9.2000 and no good grounds have been advanced to warrant issue of interim orders afresh".

3. The applicants have stated in the RA that they have filed a CW No. 7351/2000 before the Delhi High Court against the aforesaid order of this Tribunal. They have filed a copy of the order of the Delhi High Court dated 5.12.2000 (Annexure RA-9) (Page 38 of the paper book). The said order of the Delhi High Court is as under:

-2000 Present: Mr. G.D. Gupta with Mr. Pramod Gupta for the petitioners

C.W. No. 7351/2000

Notice to the respondents to show cause why rule nisi be not issued returnable on 19th February, 2001.

C.M. No. 11307/2000

Notice to the respondent for 19th February, 2001. In the meanwhile interim Order passed by the Central Administrative Tribunal, Principal Bench, New Delhi on 30th August, 2000 shall continue to remain operative. This will, however, be subject to any order which may be passed by the Tribunal on merits in the interim application or in the main application.

Dasti.

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Sd/
Judge

Sd/-
Judge



December 05, 2000"

4. No further orders passed by the Delhi High Court have been brought to our notice.

5. On consideration of the matter, we are of the view that the question of reviewing of this Tribunal's Order dated 22.11.2000 does not arise as the same is sub-judice before the Delhi High Court.

6. In the result, the RA is dismissed


(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Vice Chairman (A)

Mittal